

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:1681  
ANSWERED ON:12.12.2003  
REVIEW OF VIGILANCE CASES  
RAGHUNATH JHA

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Chairman, FCI was directed to review vigilance cases where penalty imposed was not commensurate with the gravity of charges;
- (b) if so, whether the case has been reviewed at corporate office and Punjab; and
- (c) if so, the details of the review and the action taken thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION ( SHRI S L MAHARIA )

- (a): No such directions were issued to Chairman, FCI.
- (b)&(c): Question does not arise in view of (a) above.